

(b) if so, the steps that are proposed by Government to eliminate delays in offices including punishing the inefficient staff/supervisory officers to end this malady being suffered by the nation and by when they are likely to be implemented?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN) : (a) and (b) The procedure of handling the official work in offices of Ministries/Departments of GOI has been prescribed in the Central Secretariat Manual of Office Procedure (CSMOP), a copy of which is available in the public domain, on the Government website [www.arpg.nic.in](http://www.arpg.nic.in). This Manual *inter alia* contains a Chapter called "Checks on Delays". According to provisions contained in this Chapter 'time limits' are to be fixed for disposal of cases by the Departments individually. Further, according to provisions contained in Central Civil Services (Conduct) Rule, 1964, if any complaint is received against any Government servant that he has adopted dilatory tactics in his dealings with the public and if it is established that the complaint is true, action would be taken against the concerned official.

In so far as Central Public Sector Enterprises (CPSEs) are concerned, the disposal of cases fall within their day to day functions and this is governed by the Management of the respective CPSEs. Any lapse in this regard is dealt within the provisions made in the Employees Conduct, Discipline and Appeal (ECDA) Rules framed by respective CPSEs in order to monitor and control the activities of their employees.

#### **Extension of services to officers**

2383. DR. K. MALAISAMY: Will the PRIME MINISTER be pleased to state:

(a) whether the officers appointed in the various Ministries have been given extension of services after retirement by the present Government;

(b) if so, the details thereof may be given in the form of an Annexure;

(c) whether it is a rarity or matter of routine course by this Government;

(d) comparison with the earlier Government; and

(e) whether present Government is aware that there has been heart burning by this process among the officers who could aspire to occupy these assignments in the normal course but for the extension given?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN) : (a) to (c) Extension of service is granted only in rare cases in public interest provided they are covered by the specific provisions in Fundamental Rule 56(d). The details of extensions given are not centrally maintained.

(d) and (e) The provisions in the rules and instructions are strictly followed by the Government in all cases uniformly keeping in view all aspects of the matter.

#### **Resource allocation for tackling challenges**

2384. DR. K. MALAISAMY: Will the PRIME MINISTER be pleased to state:

(a) among the major challenges like Climate Change, Resources Depletion, Food insecurity, Population Growth, Economic instability that are seriously faced by this country, what is the area of priority in tackling all the above said challenges; and

(b) the resource allocation and the various measures for tackling the above said challenges?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY) :  
(a) and (b) The priorities of the Government are reflected in the Five Year Plan, which is placed before the Parliament after getting approval of National Development Council (NDC). The sector-wise allocations are made accordingly and are reviewed at the time of discussions in Annual Plan and Mid Term Appraisal (MTA) of the Five Year Plan.

#### **Integrated Energy Policy**

†2385. SHRI PRABHAT JHA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government is considering to formulate an Integrated Energy Policy;

(b) if so, the details thereof;

(c) the benefit that the general public is going to have from this integrated policy; and

(d) Government's plans to keep the prices of petrol, diesel and natural gas under control and to what extent these plans have been successful in checking the prices?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY) :  
(a) An Integrated Energy Policy was approved by the Government in December 2008.

(b) The Integrated Energy Policy highlighted the issues of energy demand, its availability, pricing, research and development activities, efficiencies and security of supply. The Integrated Energy Policy was prepared on the basis of the recommendations made by Expert Committee constituted by the Government in August 2004. The Expert Committee submitted its Report in 2006.

(c) and (d) The approach of Integrated Energy Policy and the road map prepared for managing the energy requirements would help in maintaining the higher economic growth and increase per capita energy availability. Currently, the price of petroleum products like petrol, diesel, LPG and kerosene is under Government control. To keep the prices under control, Government has provided subsidies, oil bonds and upstream discounts on petroleum products like diesel, petrol, LPG and kerosene to meet the under-recoveries of these products.

#### **Population of poor people**

†2386. SHRI RAVI SHANKAR PRASAD:  
SHRI RAJ MOHINDER SINGH MAJITHA:

Will the PRIME MINISTER be pleased to state:

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†Original notice of the question was received in Hindi.